

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 25.04.2020

NOTIFICATION

Sub: Complete lockdown declared by the Government of Telangana throughout the State till 7.5.2020 – Extension of suspension of work in High Court for the State of Telangana till 7.5.2020 – Taking up of extreme urgent and pending admission matters – Further Instructions – Issued.

- Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2 High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
3 Guidelines dated 27.3.2020 for online filing and video-conferencing
4. Notification in ROC No. 394/SO/2020, dated 13.4.2020.
5. Notification in ROC No. 394/SO/2020, dated 17.4.2020.
6. Notification in ROC No. 394/SO/2020, dated 19.4.2020.
7. G.O. Ms. No. 60 dated 19.4.2020.

In continuation of the Circular/Notifications in the reference 1 to 6 cited and consequent to the complete lockdown declared by the Government of Telangana till 7.5.2020 vide reference 7th cited, the suspension of the regular Judicial and Administrative work in the High Court is extended till 7.5.2020. However, the High court will continue to take up the pending admission matters, in addition to extreme urgent matters as mentioned in the reference 5th cited through video-conferencing.


REGISTRAR GENERAL 25/04/2020